

**HIGH COURT OF MADHYA PRADESH**  
**BENCH AT INDORE**  
**M.Cr.C No.18298/2020**  
**Kalusingh Vs. State of MP**

**Indore Dated:-03/07/2020**

Shri Vikas Rathi, learned counsel for the petitioner.

Shri Gagan Bajad, learned panel lawyer for the respondent/State.

After arguing at length, learned counsel for the petitioner prays for withdrawal of this third application under section 439 of the Cr.P.C in crime no.97/2018 under section 8/15 of the NDPS Act registered at police station Badod District Shajapur.

Prayer is allowed.

Accordingly, the present petition stands dismissed as withdrawn.

**(Virender Singh)**  
**Judge**

*sourabh*